

(A)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

R.A. NO.19/96
IN OA NO.1812/95

HON. SH. A.V. HARIDASAN, VICE-CHAIRMAN (J)
HON. SHRI R.K. AHOOJA, MEMBER (A)

NEW DELHI, THIS 24TH DAY OF JANUARY, 1997

SHRI CHARAN SINGH
S-7/644 R.K. Puram,
NEW DELHI-22

...APPLICANT

(By advocate Shri M.L. CHAWLA)

VERSUS

1. Secretary
Ministry of Home Affairs
North Block
NEW DELHI.
2. The Director
Intelligence Bureau, MHA
North Block
NEW DELHI
3. The Secretary
Home Department (Police)
M.P. Government
BHOPAL.
4. A.I.G. Police (Pers.)
Police Headquarters
BHOPAL-462001

..RESPONDENTS

(By Advocate Shri S.L. LAKHANPAUL)

ORDER (ORAL)

A.V. HARIDASAN, VICE-CHAIRMAN (J)

This Review Application has been filed by
the applicant in O.A. No.1812/95, decided vide order

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RA NO.19/96

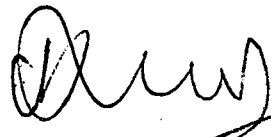
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dated 15th December, 1995. The review petitioner claims that there is an error apparent on the face of record in as much as interest on consequential pay and allowances was not allowed.

2. We have heard the counsel and perused the pleadings on record. We however do not find any error apparent on the face of record nor is there any fact relevant which according to us is either sufficient or proper to call for a review of the order. Hence the R.A. is rejected. No costs.



(R.K. AHOOJA)
MEMBER (A)



(A.V. HARIDASAN)
VICE-CHAIRMAN (J)

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